Penalty on Delhi-Gurgaon concessionaire

3052. SHRIMATI SYEDA ANWARA TAIMUR: SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that National Highway Authority of India (NHAI), did not impose a penalty on the concessionaire of Delhi-Gurgaon expressway, who failed to complete the pending works, within stipulated 180 days, after provisional commercial date of 'operation-permission' was granted; and
- (b) if so, whether the NHAI is required to obtain the permission of the Ministry before action as indicated in (a) above, is taken even when it is specifically provided in the Concession Agreement (as revealed during a meeting of Members of Committee on Public Undertakings with NHAI on 9th September, 2009?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) The matter of imposing a penalty on the Concessionaire for non-completion of pending works has been referred to an Independent Consultant (IC) for examination. Further action may be taken after receipt of the recommendation of the IC.

(b) National Highways Authority of India does not require permission of the Ministry to implement the provisions of the Concession Agreement.

Funds needed for Highways Development Programme

3053. SHRI JABIR HUSSAIN:

DR. T. SUBBARAMI REDDY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether National Highway Authority of India would need about Rs. 1,90,000 crores as borrowings till 2031 for the highways development programme;
- (b) whether this was given in a report by the B.K. Chaturvedi Committee to Prime Minister;
 - (c) if so, the main other recommendations made in the report;
- (d) whether 40 per cent of all road construction contracts experience cost overruns between 25 per cent and 50 per cent and sector is plagued by corruption, poor governance and non-adherence to dispute mentioned in World Bank Report; and
- (e) the steps being taken to remove all hurdles and also recommendations made by the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) The Chaturvedi Committee has estimated that NHAI may require to borrow Rs. 1,91,948 Crores spread over a period between 2005-06 to 2024-25, based on the estimation that 56 % of roads will be constructed on BOT basis, 35 % on Annuity and